

recommended *inter-alia* enhancement or the rate of Provident Fund contribution from 8 per cent to 10 per cent of pay and suggested that the additional contribution may be used, with marginal adjustment, to finance new benefits including Unemployment Insurance. The question of introducing a Scheme of Unemployment Insurance will be considered after a decision is taken on the recommendation of the National Commission on Labour.

SHRI SASANKASEKHAR SAN-YAL: Is the Government considering formulating guidelines for giving subsistence remuneration to different classes of people in lieu of national construction works at various levels?

SHRI BALGOVIND VERMA: Government are aware of it and they have formulated a scheme which is under consideration.

SHRI SASANKASEKHAR SAN-YAL: May I know whether the Government has considered the necessities of the different States in this behalf?

SHRI BALGOVIND VERMA: Different States have been consulted. So far as the insurance scheme is concerned they have given their different opinions and they are being studied. After the study is completed we will take action.

डा० भाई महावीर : श्रीमन्, मंत्री जी के जवाब से यह लगता है कि बेकारी की समस्या के बारे में सरकार सब तरह का आश्वासन देने के बाद भी किसी प्रकार से चिन्तित मालूम नहीं देती है। मैं यह जानना चाहता हूँ कि बेकारी—बीमा इस देश में पूर्ण रोजगार की स्थिति पैदा करने के लिए सरकार को आवश्यक दिखलाई देता है या नहीं? यदि हाँ, तो क्या आप निकट भविष्य में कुछ करेंगे और कब करेंगे?

श्री बाल गोविन्द वर्मा : अध्यक्ष महोदय—अगर माननीय सदस्य ने बेकारी के बारे में

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कोई दूसरा प्रश्न पूछा होता तो ज्यादा अच्छा होता। मैं यह बात जानता हूँ कि इस बारे में गवर्नमेंट उतनी ही चिन्तित है जितनी की आपकी पार्टी चिन्तित है।

डा० भाई महावीर : हम कुछ नहीं कर सकते, इस वास्ते सरकार भी कुछ नहीं करेगी?

श्री बाल गोविन्द वर्मा : अन-इम्प्लायमेंट बीमा की जितनी भी बातें हैं उस पर हम 1965 से विचार कर रहे हैं। इस संबंध में कई देशों के प्रतिनिधि यहाँ पर आये, आई०-एल० ओ० का एक्सपर्ट आया और इन्टर नेशनल लेबर आर्गनाइजेशन की रिकमेंडेशन आई जिस के बारे में हमने एक वर्किंग ग्रुप नियुक्त किया था जिसने अपनी डिटेल्ड रिपोर्ट दे दी थी।

डा० भाई महावीर : यह तो आप समस्या के खिलाफ बात कर रहे हैं।

श्री बाल गोविन्द वर्मा : ऐसी बात नहीं है।

MR. CHAIRMAN: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

न्यूनतम वेतन के संबंध में जम्मू एण्ड काश्मीर केन्द्रीय मजदूर यूनियन का प्रस्ताव

*123. श्री ओम प्रकाश त्यागी : क्या श्रम और पुनर्वासि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू एण्ड काश्मीर केन्द्रीय मजदूर यूनियन ने सर्वसम्मति द्वारा पारित प्रस्ताव में सरकार से मांग की है कि समस्त सार्वजनिक उपकरणों में मजदूरों का न्यूनतम वेतन 200 रुपये मासिक कर दिया जाये; और

(ख) यदि हाँ, तो इस संबंध में सरकार की क्या प्रतिक्रिया है?

RESOLUTION OF THE CENTRAL LABOUR UNION REGARDING MINIMUM WAGE

♦123. SHRI O. P. TYAGI: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that the Jammu and Kashmir Central Labour Union in its resolution adopted unanimously has urged Government that the minimum wage for the employees in all the public undertakings be raised to rupees 200 per month ; and

(b) if so, what is the reaction of Government in this regard ?]

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Government has no information on the subject.

(b) Does not arise.

‡[श्रम और पुनर्वासि मंत्री (श्री आर० के० खाडिलकर) : (क) इस विषय पर सरकार के पास कोई सूचना नहीं है।

* (ख) प्रश्न नहीं उठता।]

IMPLEMENTATION OF THE AWARDS OF INDUSTRIAL TRIBUNAL, CALCUTTA

•128. SHRI KALYAN ROY: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government are aware that a large number of awards of the Central Government Industrial Tribunal, Calcutta, have not been implemented so far by the coal mine owners;

(b) and (c) A statement in relation names of the colliery managements which have failed to implement the awards; and

(c) what steps have been taken by Government to compel the managements to implement the awards and the results thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) During the period from 1-1-71 to 30-6-72, 24 awards of the Tribunal, pertaining to coal mines were published, out of which 5 awards have not been implemented.

(b) and (c) A statement in relation to these 5 awards is laid on the Table of the

Name of the Colliery	Particulars of the Award	Action taken by the Government	
1. Monoharbahal Colliery of Rai Sahib Chandanmull Indrakumar Karnani.	Award dated 22-5-1971 ordering reinstatement of 10 loaders stopped from work with effect from the 8th August, 1970 and entitling them for all benefits of service.	No action could be taken as the implementation of these have been stayed under orders of Calcutta High Court.	
2. Sripur Seam Incline Colliery of Lodna Colliery Company (1920) Limited.	Award dated 28-2-1972 ordering reinstatement of Shri Ramavatar Goawala, Loader with effect from the 27th August, 1970 with back wages and allowances.		
3. East Jambad Colliery of Amalgamated Coal Syndicate Private Limited.	Award dated 17-2-1971 on payment of Variable Dearness Allowance as per mutual settlement dated 17th February, 1971.		Prosecution cases are being filed against the management.
4. P. D. Kajora Colliery of P. K. Dutta and Sons.	Award dated 10-5-1972 on reinstatement with back wages of 195 workmen.		

†[] English translation.

‡[] Hindi translation.

Name of the Colliery	Particulars of the Award	Action taken by the Government
5. Binalee Colliery of Chandanmull Indrakumar Karnani.	Award dated 16-12-70 on payment of wages to 62 workmen illegally re-trenched with effect from the 1st August, 1970.	As the colliery remains closed with effect from the 29th August, 1970 and as the Tribunal had held in a subsequent award that the closure was legal and justified, the union has been advised to file applications in the Labour Court under Section 33C(2) of the I.D. Act in respect of past dues.

भारत कोकिंग कोल लिमिटेड की स्थापना के कारण गैर-सरकारी कारखानों के बेरोजगार हो गये कर्मचारियों का खपाया जाना

* 129. श्री जगदम्बी प्रसाद यादव : क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत कोकिंग कोल लिमिटेड की स्थापना के कारण ऐसे सैकड़ों टेक्निशियन तथा अन्य कर्मचारी जो वहां दो गैर-सरकारी कारखानों में काम कर रहे थे बेरोजगार हो गये हैं और कष्टों का सामना कर रहे हैं ;

(ख) क्या यह भी सच है कि सरकार द्वारा दिये गये इस आश्वासन को पूरा करने के लिये कि बेरोजगार हुए सभी कर्मचारियों को भारत कोकिंग कोल लिमिटेड में खपा लिया जायगा, अभी तक कुछ भी नहीं किया गया है ;

(ग) क्या यह भी सच है कि अनेक व्यक्तियों ने इस संबंध में संबंधित विभागों को पत्र तथा तार भेजे हैं; और

(घ) यदि हां तो इस संबंध में सरकार की क्या प्रतिक्रिया है ?

ABSORPTION OF PERSONNEL RENDERED JOBLESS IN PRIVATE FACTORIES DUE TO SETTING UP OF BHARAT COKING COAL LTD.

*129. SHRI J. P. YADAV: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that due to the setting up of the Bharat Coking Coal Limited at Dhanbad, hundreds of technicians and other workers, who were working in two private factories there have been rendered jobless and are in distress;

(b) whether it is a fact that nothing has been done so far to implement the assurance given by Government that all the workers rendered jobless would be absorbed in the Bharat Coking Coal Limited ;

(c) whether it is also a fact that several persons have sent letters and telegrams to the departments concerned in this regard; and

(d) if so, the reaction of Government in this regard?]

THE MINISTER OF STEEL AND MINES (SHRI S. MOHAN KUMARA-MANGALAM): (a) to (d) The Government is not aware of any case of

[] English translation.